

**HIGH COURT OF UTTARAKHAND**  
**NAINITAL**

**NOTIFICATION**

No. 237 /UHC/Admin.A/2010

*March-8*  
Dated: February , 2010.

Pursuant to the Government Notification No. 45/XXXVI(1)(Ek)/2010-19/2000 dated 25/02/2010, issued in exercise of the powers vested U/S 21 of the Uttar Pradesh General Clauses Act, 1904 (Uttar Pradesh Act No. 1 of 1904) read with Section 5(2) of U.P. Gangsters & Anti-Social Activities (Prevention) Act, 1986 (Uttar Pradesh Act No. 7 of 1986), Sri Malik Mazhar Sultan, Addl. District & Sessions Judge/ 5<sup>th</sup> F.T.C., Dehradun is conferred powers to preside over the Special Court at Dehradun, constituted under U.P. Gangsters & Anti-Social Activities (Prevention) Act, 1986, in addition to his duties.

**By Order of Hon'ble the Chief Justice,**

Sd/-  
**(Ravindra Maithani)**  
**Registrar General.**